

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1160
ANSWERED ON:17.08.2012
NATIONAL POLICY ON CHILDREN
Manjhi Shri Hari;Thamaraiselvan Shri R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to formulate any National Policy on children;
- (b) if so, the details thereof;
- (c) whether the Government has invited comments from various stakeholders in this regard;
- (d) if so, the details thereof;
- (e) whether instances of gross violation of child rights in various parts of the country during each of the last three years and the current year come to/brought to the notice of the Government; and
- (f) if so, the State-wise details thereof for the above period along with the action taken by the Government to protect the child rights and to punish the persons involved in violation of child rights?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (b): Yes, Madam. The Government is currently drafting a National Policy for Children to revise the earlier National Policy of 1974. The policy is being revised to address the new challenges that have emerged with the advent of globalization and development, which impact children's lives, health, security and development. The proposed policy recognises that a multisectoral and multidimensional approach is necessary to secure the rights of children.

(c) & (d) The Ministry of Women and Child Development is adopting a participatory and consultative process in drafting the proposed Policy. For this, five regional consultations and a national consultation were held to seek comments from various stakeholders including State Governments, concerned Ministries/Departments, civil society organizations and experts. The proposed Policy was also displayed on the website of the Ministry of Women and Child Development for seeking comments from general public. The policy has been also circulated to State Governments and concerned Ministries/Departments for comments.

(e) & (f) Yes, Madam. The Government has been receiving cases of violations of child rights in the various parts of the country. For which, the Government has constituted a National Commission for Protection of Child Rights (NCPCR) in 2007 for better protection of child rights in the country. The Commission has the power to inquire into such complaints and take suo motu notice of matters relating to deprivation of child rights. The State-wise numbers of complaints regarding the violations of child rights as dealt by NCPCR during last three years are given at the Annex. All these complaints have been referred to the concerned Government departments for remedial action.